

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

OA No.24/2020

**Dated this the 23<sup>rd</sup> day of August, 2021.**

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

Shri. Surendrasingh Pabna  
Son of Shri Hanuman Singh,  
Age: 57 years,  
Working as Assistant Commissioner  
In the office of the respondents,  
Residing at : C/3, 602 Water Lily,  
Shantigram, Adani, S.G. High Way,  
Ahmedabad-380054 ....Applicant

(By Advocate : Mr. M S Trivedi)

## Versus

1. Union of India through  
The Secretary, Government of India,  
Ministry of Finance,  
Department of Revenue  
Central Board of Indirect Taxes & Customs,  
6<sup>th</sup> Floor, Hudco Vishala Building,  
Bhikaji Cama Place,  
R.K. Puram, New Delhi-110066.
2. The Chief Commissioner of Customs,  
O/o. C.C of Customs, Gujarat Zone,  
2<sup>nd</sup> Floor, Custom House, Nr. A.I.R,  
Navrangpura, Ahmedabad-380009.
3. The Deputy Director,  
O/o. Dy. Director,  
Directorate of Revenue Intelligence  
Zone Unit, 15, Magnet Corporate Park,  
Nr. Sola Flyover, S.G. High Way,  
Thaltej, Ahmedabad-380054

(By Advocate: Ms. R R Patel R-2 & Mr. Aman Malik R-1 & R-2)

**ORDER (ORAL)**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

1. Today, counsel for the applicant, Mr. M S Trivedi submits that he received the instruction from his client Mr. Surendrasingh Pabna that after filing of this OA, the applicant has not challenged the impugned order dated 18/06/2019 (Annexure A/1) before the authority and now he is happy with the said order i.e. order number 89/2019 issued by the Central Board of Indirect Taxes and Customs. He further requests that accordingly, appropriate order may be passed.
2. Counsel for the respondent Ms. R R Patel is present. Proxy advocate Mr. Farman Ali appears for newly appointed standing counsel Mr. Aman Malik through video conferencing and submits that they have no objection if the applicant withdraws this OA.
3. Considering the aforesaid submission made on behalf of the applicant we do not find any reason to keep this matter pending since the applicant is happy with the impugned decision. In view of the above, the OA stands dismissed as not pressed.

**(A.K.Dubey)  
Member (A)**

**(J.V.Bhairavia)  
Member (J)**